

OPEN COURT

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH,
ALLAHABAD**

REVIEW APPLICATION NO. 64 OF 2004

IN

ORIGINAL APPLICATION NO. 445 OF 1998

ALLAHABAD THIS THE 01ST DAY OF APRIL, 2008

HON'BLE MR. JUSTICE A.K. YOG, MEMBER-J
HON'BLE MR. N.D. DAYAL, MEMBER-A

Sudama RamApplicant

(By Advocate In Person)

V E R S U S
Union of India and Others.Respondents

(By Advocate: Sri Anil Dwivedi)

ORDER

BY JUSTICE A.K. YOG, MEMBER-J

Heard the applicant (who is appearing in person) and Sri Anil Dwivedi, learned counsel for respondents.

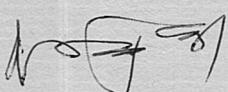
2. The applicant submitted that certain pleadings contained in the Rejoinder Affidavit have not been considered while passing the order in the Original Application. The applicant has fairly conceded that this Tribunal in exercise of its review jurisdiction cannot sit an appeal or revision over its own order. In the last, the applicant has placed reliance upon the decision of Hon'ble Supreme Court rendered in

(Signature)

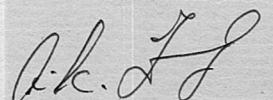
the case of State of **Kerala and Others Vs. E.K. Bhaskaran Pillai** reported in (2007) 3 UPLBEC 2396.

We have carefully gone through the cited judgment. This judgment of the Apex Court does not help the applicant in any manner. The said decision is distinguishable on facts and it is also authority touching scope of Review.

3. In view of the above, the Review Petition is dismissed. The applicant is free to challenge the order of the Tribunal, if so advised on merits, before higher forum in accordance with law.



MEMBER-A



MEMBER-J

GIRISH/-